

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IA No. 370 /2025

IN

OA No. 175/2021

IN THE MATTER OF:

NAHARPUR RWA (REGD.)

...APPLICANT

VERSUS

DY. CONSERVATOR OF FORESTS AND TREE OFFICER
(NORTH) & ORS.

.. RESPONDENT(S)

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DATED: 19.12.2025
DELHI

THROUGH


 JYOTI MENDIRATTA
 Advocate for the GNCT of Delhi
 Ph: 9811136141
 jmalawoffices@gmail.com

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IA No. 370 /2025

IN

OA No. 175/2021

IN THE MATTER OF:

NAHARPUR RWA (REGD.)

...APPLICANT

VERSUS

DEPUTY CONSERVATOR OF FORESTS AND TREE OFFICER
(NORTH) & ORS.

...RESPONDENT(S)

REPLY ON BEHALF OF THE RESPONDENT NO.1,
DY. CONSERVATOR OF FOREST (NORTH)

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed by Respondent No.1 in compliance of order dated 22.09.2025 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in I.A. No 370/2025 with O.A.No. 175/2021 titled as "*Naharpur Residents Welfare Association (Regd) Vs. Deputy Conservator of Forests (North) & Ors*". Constructive part of the aforesaid order dated 22.09.2025 is provided as hereunder:-

"4. Learned Counsel for the applicant in IA is directed to supply another copy of the IA to Counsel for the concerned respondents who will have an

opportunity to file response to the IA 370/2025 within four weeks."

2. That the applicant vide the present application i.e. I.A. No. 370/2025 in O.A No.175/2021 is hereby seeking Impleadment and thereafter Initiating action proceedings against Mr. Pawan Dutta Owner Of Plot No. E-4/99, Sector-7, Rohini, Delhi, Mr. Yogesh Goyal Owner Of Plot No.50, Pocket E-4, Sector-7, Rohini, Delhi-85 and Mr. Manoj Gupta, The Owner Of Plot No. E-2/36, Sector-7, Rohini, Delhi- 85.
3. That it is pertinent to mention that appropriate action under the provisions of Delhi Preservation of Trees Act, 1994 on behalf of Respondent No.1 apropos to the tree offence at Plot No. E-4/99, Sector-7, Rohini, Delhi has already been initiated vide order dated 09.05.2025. As per the aforesaid order dated 09.05.2025 an F.I.R vide F.I.R no.0324 has been registered by P.S. North Rohini under the provisions of Section 8 and Section 24 of the DPTA,1994 thereby directions for prosecution under section 24 of the DPTA, 1994 be initiated before the court of Ld. Judicial Magistrate First Class 03 NW/Rohini vide Cr. Case No 6331/2024 has been passed. Relevant content of the said order dated 09.05.2025 is provided as hereunder:-

"In view of submission dated 18.05.2023 made by S.I: P.P. Giri (Delhi Police) a F.I.R dated 16.05.2023 has been registered vide F.I.R. No. 0324 by P.S: North

Rohini under the provisions of Sec 8 and Sec 24 of the Delhi Preservation of Trees Act, 1994."

"Consequently, a criminal case vide Cr. Case No: 6331/2024 had been registered apropos to abovementioned F.I.R No: 324/2023 P.S: North Rohini and is pending before the court of Ld. Judicial Magistrate First Class - 03 NW/Rohini."

"In view of the above facts and circumstances of the present case it is directed that the present case be moved for prosecution under Sec-24 of the Delhi Preservation of Trees Act, 1994 before the court of Ld. Judicial Magistrate First Class-03 NW/Rohini."

COPY OF ORDER DATED 09.05.2025 ALONG WITH F.I.R. 0324/23 IS ANNEXED AS ANNEXURE - 'A' COLLY.

4. That furthermore, directions for registration of F.I.R in view of tree offence observed at Plot No.50, Pocket E-4, Sector-7, Rohini, Delhi-85 has already been directed vide letter dated 13.01.2025 issued to the S.H.O, P.S. North Rohini, Delhi - 85 vide F.No.305/DCF(N)/Tree Offence/2024-25/6589-90 wherein it has been stated that :-

"The trees have been illegally Pruned in violation of Delhi Preservation of Trees Act, 1994. As per the initial investigation report (copy enclosed) submitted by I/O in said case, approx. 03 nos, of trees located inside the said property have been illegal pruned without obtaining permission from the Tree Officer u/s 9 of DPTA, 1994."

"In view of the above, it is hereby directed to lodge an FIR against the Owner of said Property."

5. That thereafter, in view of directions passed vide aforesaid letter dated 13.01.2025, P.S. North Rohini, Delhi – 85 has registered a F.I.R vide F.I.R No. 0149/2025 against the owner of Plot No. E-4/50, Sector-7, Rohini, Delhi-85 w.r.t. the offence of illegal pruning of trees without permission under the provision of Section 8 and Section 24 of the DPTA, 1994.

COPY OF LETTER DATED 13.01.2025 ALONG WITH F.I.R. 0149/25 HAS BEEN ANNEXED AS ANNEXURE – 'B' COLLY

6. That furthermore, w.r.t tree offence of illegal cutting/damage of tree located between Plot No. E-2/36, Sector-7 and Plot No. E-2/37, Rohini, Delhi- 85 a notice for tree hearing dated 25.06.2024 scheduling a tree hearing under the provisions of the DPTA, 1994. However, as none of the parties appeared for

tree hearing before the court of Tree Officer consequently, directions for registration of F.I.R apropos to the said offence was passed vide letter dated 29.10.2024 issued to the S.HO. P.S. North Rohini, Delhi – 85 vide F.No.14/DCF(N)/Tree Offence/2024-25/5885-86.

COPY OF NOTICE DATED 25.06.2024 ALONG WITH LETTER DATED 29.10.2024 IS ANNEXED AS ANNEXURE – ‘C’ COLLY

7. It is most respectfully and humbly stated that the deponent of the present reply has the utmost regard and respect for the majesty of the Hon’ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon’ble Court.

PRAYER

8. In view of the above stated facts, circumstances and averments made by the deponent it is hereby most respectfully prayed that this Hon’ble Tribunal may kindly be pleased to:

A. Dismiss and dispose of the present application filed vide O.A.No.175/2021 as the same is merely based on alleged apprehension of the applicant and no such permission for felling of 500 trees at

Naharpur, Rohini, Delhi - 85 has ever been accorded by the deponent.

B. Furthermore, appropriate action for prosecution under the provisions of the Delhi Preservation of Trees Act, 1994 has already been initiated by passing directions for registration of F.I.R to the concerned P.S i.e. P.S. North Rohini. If the applicant has further apprehension, it will be open to him to approach the Forest Department of the Delhi Government for appropriate action in accordance with law.

C. Pass any other order as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

Dated: 19.12.2025

Delhi


RESPONDENT No.1

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****IA No. 370 /2025****IN****OA No. 175/2021****IN THE MATTER OF:**

NAHARPUR RWA (REGD.)

...APPLICANT

VERSUS

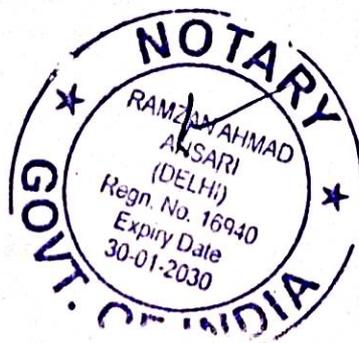
DY. CONSERVATOR OF FORESTS AND TREE OFFICER
(NORTH) & ORS.

...RESPONDENT(S)

AFFIDAVIT

I, Cheshta Singh O/a MGICCC, Bakoli, Alipur - 110036 aged about 36 years, posted as Dy. Conservator of Forests (North Forest Division), GNCTD, do hereby solemnly affirm on oath and state as follows:

1. That I am the duly authorized to file the reply as Respondent No.1 as such I am competent with the facts & circumstances of the present case and am competent to swear on oath this affidavit;
2. That I have read the contents of the accompanying reply and state that the facts stated therein are true and correct to my



knowledge and nothing material or relevant has been concealed therefrom.

- 3. That the facts stated in the accompanying reply kindly be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity and to avoid repetition.

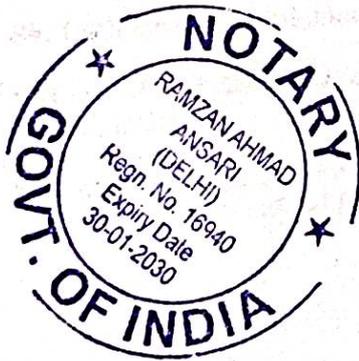
[Signature]
 DEPONENT

VERIFICATION

Verified at New Delhi on this 19th day of December, 2025 and state that the contents of paragraph 1 to 3 of my above affidavit are true to my knowledge & nothing material or relevant has been concealed therefrom.

[Signature]
 I certify the Deponent who
 has Signed in the presence of me.

[Signature]
 DEPONENT



CERTIFIED THAT THE DEPONENT has solemnly affirmed before me that the contents of the above which have been read & explained to him are true and correct to his/her knowledge

[Signature]
 NOTARY DELHI INDIA

19 DEC 2025

GOVT. OF NCT OF DELHI
DEPARTMENT OF FORESTS AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)
ALIPUR, BAKTHIWARPUR ROAD, BAKOLI
DELHI-110036

F.No.23/DCF(N)/Tree Offence/ 2023-24/ 587- 90

Date: 09.05.2025

ORDER

The present case is regarding illegal felling of two (02) trees without permission at E - 4/99, Sec - 07, Naharpur, Rohini, Delhi - 110085.

In view of submission dated 18.05.2023 made by S.I : P.P. Giri (Delhi Police) a F.I.R dated 16.05.2023 has been registered vide F.I.R. No. 0324 by P.S: North Rohini under the provisions of Sec 8 and Sec 24 of the Delhi Preservation of Trees Act, 1994.

Consequently, a criminal case vide Cr. Case No: 6331/2024 had been registered apropos to abovementioned F.I.R No: 324/2023 P.S: North Rohini and is pending before the court of Ld. Judicial Magistrate First Class - 03 NW/Rohini.

In view of the above facts and circumstances of the present case it is directed that the present case be moved for prosecution under Sec - 24 of the Delhi Preservation of Trees Act, 1994 before the court of Ld. Judicial Magistrate First Class - 03 NW/Rohini.

To: -

1. Sh. Pawan Kumar Dutta Add: H.no. A - 1/301, Keshavpuram Delhi -110035
2. Sh. Lalit Saini (Complainant) Add: H.no. 56, Naharpur, Sector - 7, Rohini, Delhi
3. S.H.O: S.I :P.P.Giri (I.O on behalf of Delhi Police) Add: P.S: North Rohini, Sec - 7, Rohini, Delhi
4. The Ahlmad of Ld. Judicial Magistrate First Class - 03 NW/Rohini (for kind information and to put up with judicial file)

Dy. Conservator of Forests
North Forest Division
GNCTD

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(दण्ड प्रक्रिया संहिता धारा 154 के अन्तर्गत)

1. District (जिला): ROHINI : P.S.(थाना): NORTH ROHINI Year(वर्ष): 2023 FIR No(प्र.सू.रि.सं.): 0324 Date : 16/05/2023
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
- DELHI TREES CONSERVATION ACT 1994 8/24
3. Occurrence of Offence (अपराध की घटना):
(a) Day(दिन): Date From(दिनांक से): Date To(दिनांक तक):
Time Period (समय अवधि): Time From (समय से): Time To (समय तक):
(b) Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई): Date(दिनांक): 16/05/2023 Time (समय): 22:27 hrs
(c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 124A Date/Time(दिनांक/समय): 16/05/2023 22:27
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
(a) Direction and Distance from P.S (थाना से दूरी और दिशा): N/A, 1.5 Km(s) Beat No(बीट सं.): 08
(b) Address(पता): NAHARPUR ROHINI, DELHI
(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):
Name of P.S(थाना का नाम): District(ज़िला):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name(नाम): LALIT SAINY (S/O) SH PREM SAINY Nationality (राष्ट्रीयता): INDIA
(b) Date/Year of Birth (जन्म तिथि /वर्ष): 1988 Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
(c) Passport No.(पासपोर्ट सं.):
(d) Occupation (व्यवसाय): NOT KNOWN
(e) Address(पता): H.NO- 56, NAHARPUR, DELHI, NORTH ROHINI, ROHINI, DELHI, INDIA.
7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध/अजात अभियुक्त का पूरे विवरण सहित वर्णन):
8. Reason for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
NO DELAY
9. Particulars of the properties stolen/involved (attach separate sheet if necessary):
SI.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु में))
10. Total value of property stolen (चोरी हुई सम्पत्ति का कुल मूल्य):
11. Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण न., यदि कोई हो):

Incl: ROHINI

P.S: NORTH ROHINI

Year: 2023

FIR No: 324

Date: 16/05/2023

12. F.I.R. Contents (attach separate sheet, if required) (प्रथम सूचना रिपोर्ट तथ्य):

श्री मान थाना अध्यक्ष नार्थ रोहिणी थाना दिल्ली मान्यवर निवेदन यह है कि मैं ललित सैनी मकान नंबर 56 नाहारपुर में रहता हूँ। हमारे गांव के चोरो तरफ 400-500 विशाल और बहुत पुराने पेड खडे है जिसको बचाने के लिए नाहारपुर (RWA) द्वारा माननीय सुप्रीम कोर्ट में केस चल रहा है लेकिन फिर भी अवैध रूप से पेडो को काटा जा रहा है। नया उदाहरण प्लाट नम्बर 99ई/4 सेक्टर 7 में दो पेडो को काट दिया गया। जिसका मालिक पवन कुमार है। हमने 112 नम्बर पर फोन पर शिकायत दर्ज करवाई। यानि में पुलिस व वन विभाग के अधिकारी भी मोका मुआवना कर पेडो के फोटो खींच कर ले गए है। इस प्लाट का मालिक पहले भी कई पेडो को काटने ओर पेडो की जड़ो में तेजाब डालकर सुखाने का अपराधी है। जिसकी शिकायत 2019 में की हुई है। जिसका केस अलग से फोरेस्ट वन विभाग में भी चल रहा है। किन्तु फिर भी यह अपने पद की धौंस दिखाकर बार- बार यह पेड काटने का अपराध करता रहा है। आप से निवेदन करते है पवन कुमार दत्ता सुपुत्र श्री राम किशोर लाल दत्ता रिहाइश ए-1/301 केशव पुरम दिल्ली -110085 पर रहता है इस पर सख्त से सख्त कार्यवाई करने की कृपा करे। धन्यवाद SD English Lalit Saini 16/5/23 ललित सैनी सुपुत्र श्री प्रेम सैनी मकान नम्बर 56 नाहारपुर मोवाइल नंबर 9891710710 Attested SI PP Giri PS North Rohini Dt 16/05/2023

Respected DO PS North Rohini with reference to DD No 44A dated 16/05/2023, it is submitted that on receipt of PCR Call Vide DD No 44A. I departed alongwith HC Hoshiyar No 1334/RD and Ct. Kanha Ram No 2058/RD and reached on spot and found that two medium size trees were found standing in premises of plot No -99,E-4 Sec-7 Rohini, Delhi and also found that one of the tree have started to wither . During further course of enquiry it was found that both the trees had been cut half from midway and then were wrapped by white Colour Plastic bag Further Photographs of the Scene of Crime were taken by HC Hoshiyar NO- 1334/RD and during further course of enquiry only mobile number of the owner of above mentioned plot could be received as 8287561012 when if tried to make contact with the owner of the plot for confirmation of his name and address then he didn't picked up the call and when he could be contacted, the owner of the above mentioned plot disclosed his name as pawan but didn't disclosed his address so the PCR Call Vide DD NO- 44A dated 14/05/2023 Left pending- During further course of enquiry, the complainant Lalit Sainy S/o Sh. Prem Sainy R/o- H.No- 56, Naharpur , Delhi Submitted a writther complaint with disclosing of name and address of the owner of the above mentioned plot and on basis of PCR Call, Statement of the Complainant and prelime enquiry, it has been made out an offence U/S 8/24 of Delhi preservation of Tree Act so it is requested to register a case U/S 8/24 Delhi preservation of tree Act and provide a copy of FIR to me. I am busy in investigation. Date & time of incident- Not known Place of incident - Naharpur Rohini, Delhi Date & time of producing Tehrir 16/05/2023 at 22:20 hrs SD English P P Giri PS- North Rohin Dt- 16/05/2023 पुलिस कार्यवाही इस प्रकार है कि एक Complaint Hindi/English लिखित Endosement by SI P.P Giri No-D-6914 साहव द्वारा CASE REGISTER कराने के लिए मन HC/DO को दरपेश प्राप्त हुई जो complaint की प्राप्ती पर मन HC/DO ने FIR No. 324/2023 U/S 8/24 Delhi preservation of tree Act का CCTNS Opp. Ct Subhash No- 1090/8RD से Feed CCTNS करा करके Computerised Copy FIR व असल लेख by order जनाव SHO साहव हवाले SI P.P Giri No-D-6914 की गई जो आगे की कार्यवाही अमल में लायेगे। सभी कागजात वजरिये डाक अफसरान साहव को वजरिये डाक भिजवाये जायेगे। submitted By HC/DO

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District: ROHINI

P.S: NORTH ROHINI

Year: 2023

FIR No: 0324

Date: 16/02/2023

13. Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं. 2. में उल्लेख धारा के तहत है):

(i) Registered the case and took up the investigation:

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम): PREM PRAKASH GIRI

Rank (पद):

SI (SUB-INSPECTOR)

No.(सं.): 16190720

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR (या)

(iii) Refused investigation due to (जांच के लिए):

OR (के कारण इकार किया या)

(iv) Transferred to P.S.(name)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

14. Signature / Thumb Impression

of the Complainant / Informant:

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): MANJU

Rank (पद): HC (HEAD CONSTABLE)

No.(सं.): 28106807

15. Date and Time of despatch to the court:

(अदालत में प्रेषण की तिनांक और समय):

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GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS,
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

F.No. 1305/DCF(N)/Tree Offence/2024-25/ 65189-90

Date: 13/01/2025

To,

The Station House
Officer Police North
Rohini, Rohini,
Delhi-110085

Sub:- Regarding Lodging of FIR in the Tree Offence Case at MCD Land Plot No. E-4/50, Pocket E-4, Sector-7, Rohini, Delhi.

This is in reference to the tree offence case of illegal cutting/Pruning of trees at Plot No. E-4/50, Pocket E-4, Sector-7, Rohini, Delhi, registered/booked u/s 8 of Delhi Preservation of Trees Act, 1994. The trees have been illegally Pruned in violation of Delhi Preservation of Tree Act, 1994. As per the initial investigation report (copy enclosed) submitted by I/O in said case, approx. 03 nos. of trees located inside the said property have been illegal pruned without obtaining permission from the Tree Officer u/s 9 of DPTA, 1994.

Furthermore, the above action is a violation of order dated 05.04.2024 passed by the Hon'ble NGT (National Green Tribunal) in O.A.No. 175/2021 titled as "Naharpur Residents Welfare Association (Regd) Vs. Deputy Conservator of Forests & Tree Officer (West) & Ors" and order dated 31.08.2023 passed by the Hon'ble High Court of Delhi in Cont.Case(c)-1149/2022 titled as "Bhavreen Kandhari Vs. Shri C.D. Singh & Ors".

In view of the above, it is hereby directed to lodge an FIR against the Owner of said Property.

Encl: As above

Dy. Conservator of Forests
(North Forest Division)

Copy to :-

1. The Deputy Commissioner of Police, Rohini District, Sector-5, Rohini, New Delhi-110085.

o/c

Dy. Conservator of Forests
(North Forest Division)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. के अन्तर्गत)

1. District (जिला): ROHINI (DELHI) Year(वर्ष): 2025 P.S.(थाना): NORTH ROHINI
FIR No(प.सू.रि.सं.): 0149 Date & Time of FIR (व.दिनांक की प्रमूष): 04/03/2025
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
- DELHI TREES CONSERVATION ACT 1994 8/24
3. Occurrence of Offence (अपराध की घटना):
(a) Day(दिन): SUNDAY Date From(दिनांक से): 15/12/2024 Date To(दिनांक तक): 15/12/2024
Time Period (समय) Time From (समय से): 15:00 hrs Time To (समय तक): 15:00 hrs
(b) Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई) Date(दिनांक): 04/03/2025 Time 16:31 hrs
(c) General Diary Reference (रोजानामचा) Entry No.(प्रविष्टि) 071A Date/Time 04/03/2025 16:31
4. Type of Information (सूचना का) Written
5. Place of Occurrence (घटनास्थल):
(a) Direction and Distance from P.S (थाना से दूरी और) N/A, 1 Km(s) Beat No(बीट सं.): NA
(b) Address(पता): .PLOT NO. E-4/50 SECTOR-7 ROHINI, DELHI
(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर है):
Name of P.S(थाना का नाम): District(जिला):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name(नाम): DY CONSERVATOR OF FORESTS Nationality (राष्ट्रीयता): INDIA
(b) Date/Year of Birth (जन्म तिथि)
(c) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि) Place of Issue (जारी करने का)
(d) Occupation GOVT. OFFICIAL GAZETTED
(e) Address(पता): NORTH FOREST DIVISION, ALIPUR, OUTER NORTH, DELHI, INDIA, PCCF-
GNCTD@DELHI.GOV.IN
7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अजात का पूरा विवरण सहित वर्णन)
- 8 Reason for delay in reporting by the complainant/Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
NO DELAY
- 9 Particulars of the properties stolen/Involved (attach separate sheet if necessary):
Sl.No. (सं.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (₹ में))
- 10 Total value of property stolen (छोरी हुई सम्पत्ति का कुल
11 Inquest Report / U.D. Case No., if any (मृत्यु शरीर रिपोर्ट / यू.डी. प्रकरण नं., यदि कोई

412

15

NOTIFICATION

DISTRICT NORTH DELHI

P.S. NORTH ROHINI

Year 2025

FIR No 1149

Date

Case No.

13 Action Tak
(की मती कार्य)

12 F.I.R. Contents (attach separate sheet, if required) (प्रमाण सूचना रिपोर्ट तल्ल):

GOVT. OF NCT OF DELHI DEPARTMENT OF FOREST AND WILD LIFE OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI. 110036 F.NO. 1305/DCF(N) Tree Offence/2024-25/6589-90 date 13/01/2025 To, The station House Officer Police North Rohini, Rohini, Delhi-110085 Sub:- Regarding Lodging of FIR In the Tree Offence Case at MCD Land Plot No. E-4/50, Pocket E-4, Sector-7 Rohini, Delhi, This is in reference to the tree offence case of illegal cutting/Pruning of trees at Plot No. E-4/50, Pocket E-4 Sector-7, Rohini, Delhi, registered/booked u/s 8 of Delhi Preservation of Trees Act, 1994. The trees have been illegally Pruned is violation of Delhi Preservation of tree Act. 1994 as per the initial investigation report (Copy enclosed) Submitted by IO in said case aprox 03 nos. Of trees located inside the said property have been illegal pruned without obtaining permission from the Tree Officer u/s 9 of DPTA, 1994. Furthermore, the above action is a violation of order date 05/04/2024 passed by the Hon'ble NGT(National Green Tribunal)in O.A. No. 175/2021 titled as " Naharpur Residents Welfare Association (Regd Vs. Deputy Conservator of Forests & Tree officer (West) & Ors" and order date 31.08.2023 passed passed by the Hon'ble High Court of Delhi in Cont.Case (c). 1149/2022 titled as "Bhavreen Kandhari Vs. Shri C.D Singh & Ors" in view of the above, it is hereby directed to lodged an FIR against the Owner of said Property. Encl:as above Dy. Conservator of Forests (North forest Division) Copy to The deputy commissioner of Police, Rohini District, Sector-5 Rohini, New Delhi 110085 Dy. Conservator of Forests (North Forest Division) To, Duty officer, PS North Rohini Delhi, That on 15/12/24 a PCR call vide DD NO. 42 A received at PS. North Rohini regarding illegale cutting of tree at MCD land Plot No. E-4/50, Pocket E-4, Sector-7 Rohini Delhi. On receiving the said PCR call I along with Ct. Jal Singh No. 1371/Rd reached the spot at MCD land plot NO. E-4/50, Sector-7 Rohini Delhi where Branches of a Fices tree were cut down which were entered in to a adjucent under construction on Building. Thereafter, I gave information to the forests beat officer namely Akash Yadav over his mobile No. 8607319108. Who inspected the spot. The photograph and videography was also done of the spot. The forest depatt. Has sent this complaint for registration of FIR . An offence u/s 8/24 of Delhi tree Conservation act is made out Hence a case be registered and futher investigation be handed over to me . Date & Time of occurence :- 15/12/24 at. About 3:00 PM Place of occurance :- Plot No. E-4/50, Sector-7 Rohini Delhi Date & Time of Presenting Rukka :- 04/03/25 at. 04:25 PM SD English SI Randeep PS North Rohini Date :- 04/03/25 पुलिस कार्यवाही एक तहरीर ENGLISH ENDDORSEMENT BY SI.Randeep Singh No D-5316 के द्वारा CASE REGISTER कराने के लिए मन ASI/DO को दरपेश मौसुल हुई। जो लेख की प्रति पर मन ASI/DO ने FIR No. 149/2025 U/S 8/24 OF DELHI PRESERVATOIN TREE Act 1994 Feed CCTNS OPERTOR W/Ct.Chanchal No.2458/RDसे कराकर Computerised Copy FIR व असल लेख बाहुकम जनाव SHO साहव हवाले SI.Randeep Singh No.D-5316 की गई जो आईन्दा तफतीश अमल मे लायेगे।सभी कागजात वजरिये डाक अफसरान साहव को वजरिये डाक भिजवाये जायेगे। Lodge by ASI/ DO

NORTH ROHINI ROHINI 0149-2025 FIR.pdf - Mail (cf.gncid@delhi.gov.in)

DISTRICT NORTH ROHINI

P.S. NORTH ROHINI

Year 2025 FIR No 0149

Date 04/05/2025

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:
(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध स.2 में वर्णित धारा के तहत है):

OR (या)

(i) Registered the case and took up the
(पंकरण दर्ज किया गया और जांच के लिए लिया)

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम RANDEEP SINGH

Rank (पद):

SI (SUB-INSPECTOR)

to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) OR
OR (के कारण इकार किया या)

No(सं.): 16140008

(iii) Refused investigation due to (जांच से

District(जिला):

(iv) Transferred to P.S.(name)(घाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the
free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आ.ओ.ए.सी.):

14 Signature / Thumb Impression
of the Complainant / Informant:
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): DARSHAN LAL

Rank (पद): ASST. SI (ASSISTANT SUB-INSPECTOR)

No.(सं.): 28892897

15 Date and Time of despatch to the court:
(अदालत में प्रेषण की तिनाक और समय):



GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

No.F.14/DCF(N)/Tree Offence/2024-25/ 3451-52

Dated:

25/06/2024

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal cutting of trees located at Plot no. 36 & 37, E-2, Sec-07, Rohini, Delhi without permission, which is violation of Delhi Preservation of Tree Act, 1994.

And whereas, the statement/presence of the person (s) this notice addressed to are required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, I, DY. CONSERVATOR OF FORESTS (NORTH), Tree Officer, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 25.06.2024, at 11.35..... A.M. in the office of Dy. Conservator of Forests cum Tree Officer, North Forest Division, MGICCC, Alipur, Bakthawarpur Road, Bakoli, Delhi-110036, in event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. As per section 136, CrPC, non-compliance of this notice will attract penal provisions u/s 188 of IPC.

To,

1. Sh. Krishan Kumar E Sikka S/o Late Sh. Manoharlal R/o C-1/42, Sector-14, Prashant Vihar, Delhi with direction to appear before undersigned.
2. Sh. Chandrajeet Singh Yadav S/o Sh. Vishal Singh Yadav (Mob: 9911172528) R/o C-274, Yadav Motor Market, Sector-7, Naharpur, Delhi with direction to appear before undersigned.


Tree Officer & DCF
(North Forest Division)



GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

F.No. 14 /DCF(N)/Tree Offence/2024-25/ 5285 - 96

Date: 29/10/2024

To,

The Station House Officer
 Police Station North Rohini,
 Rohini, Delhi-110085

Sub:-Regarding Lodging of FIR in the Tree Offence Case at Plot No. 37, Pocket E-2, Sector-7, Rohini, Delhi.

Ref:-Letter dispatch No. 1054 dated 29.04.2024 (P.S. North Rohini)

This is in reference to the tree offence case of illegal cutting/felling of trees at Plot No.37, Pocket E-2, Sector-7, Rohini, Delhi, registered/booked u/s 8 of Delhi Preservation of Trees Act, 1994. The trees have been illegally cut/felled/damaged in violation of Delhi Preservation of Tree Act, 1994. As per the initial investigation report submitted by I/O in said case, approx. one no. of tree located inside the said property have been illegal cut/felled/damaged without obtaining permission from the Tree Officer u/s 9 of DPTA, 1994.

Furthermore, the above action is a violation of order dated 05.04.2024 passed by the Hon'ble NGT (National Green Tribunal) in O.A.No. 175/2021 titled as "Naharpur Residents Welfare Association (Regd) Vs. Deputy Conservator of Forests & Tree Officer (West) & Ors" and order dated 31.08.2023 passed by the Hon'ble High Court of Delhi in Cont.Case (c) 1149/2022 titled as "Bhavreen Kandhari Vs. Shri C.D. Singh & Ors".

In view of the above, it is hereby directed to lodge a FIR in the present case.

Dy. Conservator of Forests
 (North Forest Division)

Copy to :-

1. The Deputy Commissioner of Police, Rohini District , Sector -5, Rohini, New Delhi-110085.

Dy. Conservator of Forests
 (North Forest Division)

on /k